

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "A" NEW DELHI

BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER
AND
SHRI [Dr.] B.R.R. KUMAR, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A No. 5389/Del/2018
निर्धारणवर्ष/Assessment Year: 2016-17

Asha Impact, 39, Kaushal House, 2 nd Floor, Nehru Place, New Delhi - 110 019.	<u>बनाम</u> Vs.	ACIT, Circle (Exemption) New Delhi.
PAN No. AAETA4950F		
अपीलार्थी/ Appellant		प्रत्यर्थी/ Respondent

निर्धारितीकीओरसे / Assessee by :	Ms. Tamanna, C. A.;
राजस्वकीओरसे / Department by :	Shri Kanav Bali, Sr. D. R.;
सुनवाईकीतारीख/ Date of hearing :	05.09.2022
उद्घोषणाकीतारीख/Pronouncement on :	05.09.2022

आदेश / O R D E R

PER C. N. PRASAD, J.M.

1, This appeal is filed by the assessee against the order of the Ld. Commissioner of Income Tax (Appeals)-40, New Delhi [hereinafter referred to CIT (Appeals)] dated 20.06.2018 in sustaining the order of the Assessing Officer in rejecting the exemption claimed under

section 11 of the Income Tax Act, 1961 (the Act) for the Assessment Year 2016-17.

2. The ld. Counsel appearing for the assessee submits that the application seeking condonation of delay in filing Form No. 10 under section 119(2)(b) of the Act was allowed by the ld. CIT (Exemption) by order dated 25.09.2019 and in view of this order, the assessee seeks to withdraw its appeal.

3. The ld. DR has no objection.

4. Considering the submissions of the ld. Counsel of the assessee and in view of the order passed by the ld. CIT (Exemption) dated 25.09.2019 for the assessment year 2016-17 condoning the delay in filing Form No. 10 by the assessee for assessment year 2016-17, the assessee is permitted to withdraw its appeal as requested.

5. In the result, the appeal filed by the assessee, is dismissed as withdrawn.

Order pronounced in the open court on : 05/09/2022.

Sd/-
(B. R. R. KUMAR)
ACCOUNTANT MEMBER

Sd/-
(C. N. PRASAD)
JUDICIAL MEMBER

Dated : 05/09/2022.

MEHTA

Copy forwarded to :-

1. Appellant;
2. Respondent;

3. CIT
4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi.

Date of dictation	05.09.2022
Date on which the typed draft is placed before the dictating member	05.09.2022
Date on which the typed draft is placed before the other member	05.09.2022
Date on which the approved draft comes to the Sr. PS/ PS	05.09.2022
Date on which the fair order is placed before the dictating member for pronouncement	05.09.2022
Date on which the fair order comes back to the Sr. PS/ PS	05.09.2022
Date on which the final order is uploaded on the website of ITAT	05.09.2022
Date on which the file goes to the Bench Clerk	05.09.2022
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the order	